

CASE NO.:  
Appeal (civil) 5165 of 2002

PETITIONER:  
STATE OF KARNATAKA & ORS

RESPONDENT:  
GANGAIAH

DATE OF JUDGMENT: 01/05/2008

BENCH:  
TARUN CHATTERJEE & HARJIT SINGH BEDI

JUDGMENT:  
JUDGMENT  
O R D E R

CIVIL APPEAL NO.5165 OF 2002

We are not inclined to interfere with the impugned judgment in view of the fact that the High Court in its discretion has directed the appellants-authority to consider the respondent's case and dispose of the same in accordance with law. Accordingly, we do not find any merit in the appeal and the same is accordingly dismissed. There shall be no order as to costs.